

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UN-STARRED QUESTION NO 2151  
TO BE ANSWERED ON 29.07.2016

**AMENDMENT IN DOWRY PROHIBITION ACT**

2151. SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women has made any recommendation to amend the Dowry Prohibition Act, 1961;
- (b) if so, the details thereof; and
- (c) the follow-up action taken by the Government thereon?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHANA RAJ)

(a) & (b) The National Commission for Women (NCW) had recommended certain amendments in Dowry Prohibition Act, 1961 which includes amendment to definition of dowry, provision for registration of lists of gifts received at the time of marriage, penalties for non-maintenance of lists of gifts received at the time of the marriage etc.

(c) In view of the recommendations of NCW, a proposal for amendments in Dowry Prohibition Act, 1961 was mooted and draft Cabinet Note circulated to concerned Ministries/Department for comments. However, Ministry has taken a considered view on the matter on 26<sup>th</sup> November, 2014 and decided to drop the amendments proposed in the Dowry Prohibition Act, 1961 in the present form after taking into account of the comments of the High Level Committee on the Status of Women and Ministry of Home Affairs in the matter.

\*\*\*\*\*